

circulated to the press soon after the speech was actually delivered on the floor of the House with a view to being of service to the press.

Two errors were inadvertently committed by the Office :

(i) We forgot to mention on the top of the copies "subject to departure" as is likely to happen in case of extempore speeches such as this one.

(ii) The need for deleting a few words which had not actually formed part of the actual speech was overlooked because of haste and did not come to our notice.

The departure in the summary from the actual text of the speech was not intentional and there was no desire whatsoever to cast any aspersion on the Hon. Deputy-Speaker or the privileges of the Lok Sabha.

I tender my unqualified apology for this lapse and request you kindly to convey this to the Hon'ble Deputy-Speaker and to the House."

It is signed by A. P. Jain, Executive Secretary.

Now, I will read also Shri Ranga's letter to us. It reads as follows :

"Dear Sir, I received your letter No. 17/43 CI/69 dated the 1st August 1969 regarding notice of question of privilege and forward herewith a letter I have received from Mr. A.P. Jain, Executive Secretary of the Swatantra Party in Parliament, in which he has explained the circumstances and has tendered an unqualified apology to the Hon'ble Deputy Speaker and the House.

I trust that the amends which are being made in good faith will be accepted by the Hon'ble House."

SHRI S. M. BANERJEE *rose—(Interruption)*

SHRI D. N. PATODIA (Jalore) : What is this, Sir? After the party has been heard, and you have read the letters, why should he refer to it again? (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. Let us follow the usual practice.

SHRI S. M. BANERJEE (Kanpur) : Please read the rule. How can he dictate? That is their attitude with regard to us. That is their attitude. (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order. The party has tendered its apology and made amends in good faith. Normally, we do not pursue such cases any further and I do not want to make any departure on this occasion. Moreover, the whole thing has been replied to by the leader of the Swatantra party.

SHRI S. M. BANERJEE : I only wanted to say this. Mr. A. P. Jain, who has signed that letter—I have nothing against him—is a young man, a very educated and efficient man. But he is only in the wrong company. That is my submission.

SHRI D. N. PATODIA : What is this, Sir? You are permitting him like this. It is irrelevant.

SHRI S. M. BANERJEE : He is in the wrong company. I can assure you he is in the wrong company. Now, you know, Sir, that even the Lok Sabha proceedings which are sent to us contain the words "Uncorrected—Not for Publication" at the top. Mr. Masani should know it. How was such a thing omitted in his office? He must know the rules. Otherwise, he cannot remain in the House. (*Interruption*)

MR. DEPUTY-SPEAKER : I do not want to continue this. After amends have been made by the party, I close this matter. This matter is closed. (*Interruption*)

Order, order. I now proceed to the next item on the agenda.

12.40 hrs.

PAPERS LAID ON THE TABLE

COST ACCOUNTING RECORDS (MOTOR VEHICLES) RULES, 1969; REPORT OF THE INDUSTRIAL LICENSING POLICY INQUIRY COMMITTEE AND AWARD OF ARBITRATOR ON THE PRICE OF SHARES IN JESSOP AND COMPANY LTD., CALCUTTA

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI F. A. AHMED) : Sir, I beg to lay on the Table :

- (1) A copy of the Cost Accounting Records (Motor Vehicles) Rules, 1969, published in Notification No. G.S.R. 1465 in Gazette of India dated the 21st June, 1969, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT—1509/69]
- (2) A copy of the Report of the Industrial Licensing Policy Inquiry Committee on certain allegations against Birla group of Industries. [Placed in Library. See No. LT—1510/69]
- (3) A copy of the Award dated the 21st April, 1969 given by the Arbitrator on the price of the shares purchased by the Government of India in Jessop and Company Limited, Calcutta. [Placed in Library. See No. LT—1511/69]

SHRI S. K. TAPURIAH (Pali) : Sir, I would like to bring to your notice that a report of the Industrial Licensing Policy Inquiry Committee was laid on the Table of the House on 21st July. More than a fortnight has passed but we Members have not been given copies of that report. You must have noticed, Sir, that some of our colleagues have already made some statements pertaining to that Report and those statements appeared in the press the very next day of the report being placed on the Table. It is a five-volume report and only one copy has been placed in the Library. It is doubtful whether hon. Members in the few hours available could have read the report. As far as the present report is concerned, you would bear with me. I am sure your memory would not fail you—right from the third week of July certain things about this report are appearing in a newspaper called *Patriot*. I wonder whether they have leaked out and how they have got these things (*Interruption*). Until it is placed on the Table it is a secret document. I would like to request Government, through you, Sir, to see that unless they have enough copies available for distribution to Members they should not place any report on the Table of the House like this. I would also request

them to have copies of these reports made available to hon. Members by this evening.

MR. DEPUTY-SPEAKER : I would request Government to make available copies of the reports.

SHRI F. A. AHMED : Sir, so far as reference to the first report is concerned, the report is a very voluminous one. We have already sent it to the press for printing. As soon as it is available from the press—I am trying to expedite its publication—copies will be distributed to hon. Members. So far as leakage is concerned I may point out that actually I got the report on the day when the reported leakage has been referred to. I do not know how that has come.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Will you make an inquiry (*Interruptions*)?

SHRI F. A. AHMED : May I just add, Sir, that after reading the report, so far as I have seen, what has appeared in the press is also not entirely what is contained in the report. I may tell the House that if necessary an inquiry will be made (*Interruptions*).

श्री मधु लिमये (मुं गेर) : मेरा पीइंट आऱ आर्डर है कि इन्ववायरी की क्या जरूरत है । यह कोई सीक्रेट डाकूमेंट है क्या ? सीक्रेट डाकूमेंट नहीं है तो हम भी देख सकते हैं, यह भी देख सकते हैं और कोई भी देख सकता है । इसमें कोई इन्ववायरी की जरूरत नहीं है ।

MR. DEPUTY-SPEAKER : It is not a secret document. It will be circulated to all Members. The question here is about its premature publication. It is for the Minister to decide whether it is necessary or not to have an inquiry (*Interruptions*).

SHRI PILOO MODY (Godhra) : We want an assurance of an inquiry.

MR. DEPUTY-SPEAKER : No assurance.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : A number of hon. Members have already written to you that there should be a discussion in the House on the attack of the Calcutta Assembly House by the

policemen. Although law and order is a State subject, we do not want .

MR. DEPUTY-SPEAKER : We are on a different matter now. On this point, I will not permit you to say anything at this stage. We are at a different stage. The hon. Member had written to me about the paper to be laid on the Table by Shri Ahmed.

SHRI N. K. SOMANI (Nagaur) : Sir, I have taken your permission. When I rose you were pleased to say "after Shri Tapuriah." I am raising a point of order in respect of the arbitration award which is now being placed on the Table of the House.

MR. DEPUTY-SPEAKER : Under the rules you will have to write to me... (Interruptions) All right. He can put a question.

SHRI N. K. SOMANI : I would like to draw the attention of the hon. Minister to the fact that this arbitration between a group of individuals and Jessop and Company Limited has been a complicated one. It has taken several years before the arbitrator has been able to arrive at his conclusion and the award was submitted to the Government of India on the 21st April 1969, at a time when the House was in session, namely the budget session. I would like to know why this report was withheld all this time and why it is being made available now after all this delay.

SHRI F. A. AHMED : This is being placed before the House as soon as it has been passed as a decree by the court.

MR. DEPUTY-SPEAKER : Shri Shinde.

SHRI PILOO MODY : Are you satisfied with the reply ? No reasonable person would be satisfied.

BIHAR SUGARCANE (REGULATION OF SUPPLY AND PURCHASE) SECOND ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of the Bihar Sugarcane (Regulation of Supply and Purchase) Second Ordinance, 1969 (Hindi and English versions) promulgated by

the Governor of Bihar on the 20th July, 1969, under article 213 (2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 4th July, 1969 issued by the Vice-President acting as President in relation to the State of Bihar. [Placed in Library. See No. LT-1512/69.]

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Hire-Purchase Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to define and regulate the rights and duties of parties to hire-purchase agreements and for matters connected therewith or incidental thereto, be extended up to the first day of the Seventieth (November-December, 1969) Session of the Rajya Sabha".'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Architects Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith, be extended up to the last day of the Seventieth (November-December, 1969) Session of the Rajya Sabha".'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 4th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Contempt of Courts Bill, 1968 :—